

**WORKMEN'S COMPENSATION
(AMENDMENT) BILL***

(Amendment of Section 2)

SHRI P. RAJAGOPAL NAIDU (Chittoor): I beg to move for leave to introduce a Bill further to amend the Workmen's Compensation Act, 1923.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Workmen's Compensation Act, 1923."

The motion was adopted.

SHRI P. RAJAGOPAL NAIDU: I introduce the Bill.

**CODE OF CRIMINAL PROCEDURE
(AMENDMENT) BILL***

(Amendment of First Schedule)

SHRI K. T. KOSALRAM (Tiruchendur): I beg to move for leave to introduce a Bill further to amend the Code of Criminal Procedure, 1973."

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure 1973."

The motion was adopted.

SHRI K. T. KOSALRAM: I introduce the Bill.

**TOBACCO BOARD (AMENDMENT)
BILL***

(Amendment of Section 4)

SHRI P. RAJAGOPAL NAIDU (Chittoor): I beg to move for leave to introduce a Bill to amend the Tobacco Board Act, 1975.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend the Tobacco Board Act, 1975."

The motion was adopted.

SHRI P. RAJAGOPAL NAIDU: I introduce the Bill.

**CONSTITUTION (AMENDMENT)
BILL***

(Substitution of article 335)

SHRI K. RAMAMURTHY (Dharmapuri): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI K. RAMAMURTHY: I introduce the Bill.

**CONSTITUTION (AMENDMENT)
BILL***

(Amendment of Seventh Schedule)

SHRI K. T. KOSALRAM (Tiruchendur): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI K. T. KOSALRAM: I introduce the Bill.

**CONSTITUTION (AMENDMENT)
BILL***

(Amendment of articles 341, and 342)

SHRI PURNA SINHA (Tezpur): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI PURNA SINHA: I introduce the Bill.

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